IBBI Regulation 13 (2) (ca)

Name of the Corporate Debtor: Birla Jewels Limited	Date of commencement of CIRP: 06-10-2026	List of creditors as on: 22-10-2026

Amt in INR

Sr. No.	Category of Creditor	Summary of Claims received		Summary of Claims admitted		Amount of Contingent Claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remarks, if any
		No. of Claims	Amount	No. of Claims	Amount					
1	Secured Financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	1	
2	Unsecured Financial creditors belonging to any class of creditors	-	-	-	-	-	-	-	2	
3	Secured Financial creditors (other than financial creditors belonging to any class of creditors)	-	-	-	-	-	-	-	3	
4	Unecured Financial creditors (other than financial creditors belonging to any class of creditors)	-	-	-	-	-	-	-	4	
5	Operational creditors (Workmen)	-	-	-	-	-	-	-	5	
6	Operational creditors (Employees)	-	-	-	-	-	-	-	6	
7	Operational creditors (Government Dues)	-	-	-	-	-	-	-	7	
8	Operational creditors (Other than workmen and Employees and Government dues)	1	50,81,921.00	1	49,81,921.00	-	1,00,000.00	-	8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	-	-	-	-	-	-	-	9	
	Grand Total	**1**	**50,81,921.00**	**1**	**49,81,921.00**	**-**	**1,00,000.00**	**-**		

*1. The list of creditors of the Corporate Debtor is subject to modification based on the ongoing claim verification process. The Resolution Professional (" **RP** ") continues to receive clarifications, documents, and information from creditors, which may lead to revision in the status or quantum of claims.*
2. The claims have been verified based on the contracts and supporting documents shared by the claimants. The RP has not verified the same with internal records of the Corporate Debtor on account of the same not being available with the RP.
3. The RP expressly reserves the right to revise the status or amount of claims in the event that further information is made available, particularly from the suspended board of directors or through independent verification.

*** Claims received after the issuance of the request for resolution plans under Regulation 36B of the CIRP Regulations and/or beyond the period of ninety days from the Insolvency Commencement Date. Such claims may be taken on record only in accordance with the Regulation 13(1B) and 13(1C) of the CIRP Regulations.*

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Operational creditors (Other than workmen and Employees and Government dues)

Amt in INR

Sr. No.	Name of Creditor	Details of Claim received		Summary of Claims received				Amount of Contingent Claims	Amount of any mutual dues that may be set off	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		Date of receipt	Amount claimed	Amout of Claim admitted	Nature of Claim	Whether related party?	% Voting share in CoC					
1	Indu Jain - Sole Proprietor of IB Jewels	21-10-2026	50,81,921	49,81,921	Goods Supplied	No	100	-	-	1,00,000	-	
Total			**50,81,921**	**49,81,921**							**-**	

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2. The claims have been verified based on the contracts and supporting documents shared by the claimants. The RP has not verified the same with internal records of the Corporate Debtor on account of the same not being available with the RP.

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*** Claims received after the issuance of the request for resolution plans under Regulation 36B of the CIRP Regulations and/or beyond the period of ninety days from the Insolvency Commencement Date. Such claims may be taken on record only in accordance with the Regulation 13(1B) and 13(1C) of the CIRP Regulations.*

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